- (b) if so, what decision was taken thereon; and
- (c) if no decision was taken the reasons therefor when the Article 10 of the J.C.M. constitution requires the official side to conclude matters in the meeting of the Council and not to reserve them for later consideration by Government?

THE MINISTER OF DEFENCE (SARDAR SWARAN SINGH): (a) to (c) A Committee which examined this matter came to the view that, for removal of stagnation, 175 posts of LDC should be upgraded to UDC posts to relieve the stagnation. In discussion, the Staff side, however, did not feel that this met the problem adequately and requested for reviewing the overall LDC/UDC ratio. Government have accepted the desirability of going into the LDC/UDC ratio. A Committee currently going into the problem of rationalisation of grade structure of various posts has been entrusted with the study of the LDC/UDC ratio and a view will be taken on the report of this Committee, when received. Meanwhile, Government have decided to sanction the upgradation of 175 posts of LDC in the Army Ordnance Corps into posts of UDC.

## AMBAZARI DEFENCE PROJECT

## 1702. SHRI T. G. DESHMUKH : SHRI N. P. CHAUDHARY :

Will the Minister of DEFENCE be pleased to state:

- (a) the employment potential in Ambazari Defence Project and when it will start its production; and
- (b) whether there is any possibility for the growth of ancilliary industries there?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) The factory is expected to employ about 5 to 6 thousand workers when all the production lines are fully commissioned. Currently production of Tail Units and Fuzes has commenced and it is expected that the factory will be commissioned, fully, by the end of 1970.

(b) No such proposals are under consideration at present and it is also too early to assess the possibility for the growth of ancillary industry there

## REMOVAL FROM SERVICE OF THIRTYNINEWORKERS OF RESERVE PETROLEUMDEPOT, MATHURA

1703. SHRI A. C. GILBERT: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that the question of sudden removal from service of thirtynine workers of Reserve Petroleum Depot, Mathura was raised in the J.C.M. of Army Headquarters in the month of May, 1969; and
- (b) if so, the decision taken thereon and if not, the reason therefor as Article 10 of the J.C.M. Constitution provides the spot decision of the issues?

THE MINISTER OF DEFENCE (SARDAR SWARAN SINGH): (a) and (b) The question of sudden removal from service of 39 workers of Reserve Petroleum Depot, Mathura, did not feature as an item on the agenda of the 3rd Level JCM meeting of Army Headquarters held in May 1969. This question arose during the course of discussions at that meeting, and it is being looked into.

## MEETING HELD BY A DE-RECOGNISEDUNION ON THE LAND OF GUN AND SHELLFACTORY, COSSIPORE

1704. SHRI A. C. GILBERT: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that meetings used to be organised by a Union which was de-recognised after September 19, 1968 strike on the land of Gun and Shell Factory, Cossipore from April 3 to 8, 1969 daily;
- (b) what action was taken against those persons who were responsible for holding such meetings without permis sion:
- (c) if no action has been taken, the reasons therefor;
- (d) whether it is a fact that provocative speeches were delivered from April 3 to 8, 1969 inciting unruly behaviour which culminated in chaos, firing and loss of lives;
- (e) if so, the reason for which action was not taken in time to avert such a situation:
- (f) whether it is a fact that the Security Officer of the Factory defied the orders of the General Manager to be